

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.05
C.P.(CAA) No.02/BB/2024

IN THE MATTER OF:

M/s. Health & Glow Pvt. Ltd.

... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

: Shri Naman Jhabakh

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Pursuant to order dated 16.01.2024, ROC has filed its report vide Dy.No.3223 dated 05.06.2024 and RBI letter was received vide Dy.No.2201 dated 08.04.2024. The same are taken on record. However, IT Dept. and OL have not yet filed their reports. Therefore, IT Dept. & OL are directed to file its report, within a period of one week, after serving copy on the other side.
3. Ld. Counsel for the Petitioner seeks time to file responses/replies to ROC & RBI reports and he is permitted to file the same, within one week, after serving the copy on the other side.
4. List the case on **08.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)